

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.148/93 in OA No.1984/92

(11)

NEW DELHI THIS THE 6TH DECEMBER, 1993.

SHRI JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
SHRI B.N.DHOUNDIYAL, MEMBER(A)

Narinder Pal Singh
S/o Shri Sant Singh
aged 38 years,
Junior Engineer(Civil)
P.W.D.Division 27(DA)
8th Floor, MSO Building,
I.P.Estate, New Delhi-2 ... Applicant
None for the applicant

vs.

Union of India through
The Director General of Works,
CPWD Nirman Bhawan,
New Delhi-11. ... Respondent

ORDER(ORAL)

SHRI JUSTICE S.K.DHAON:

This is an application seeking review of the judgement given by a Division Bench of this Tribunal consisting of one of us (Mr. Justice S.K.Dhaon) and Hon'ble Shri I.K.Rasgotra, Member(A) on 31.3.93.

2. In the OA, the order of transfer of the applicant from Delhi to Chandigarh had been challenged. The Tribunal noted that the applicant had been transferred by a general order whereby 152 Junior Engineers were transferred. It is also noted that the applicant's transfer was based on his longest stay in Delhi. The Tribunal recorded the finding that the applicant had been transferred in public interest and in the exigencies of service.

3. We have gone through the contents of the Review Application. We find that no error much less an error on the face of the record is discernible in the judgement. The RA is liable to be rejected.

4. The applicant who appears in person is not present even though the case has been called out in the revised list. The RA is rejected summarily.

B.N.Dh.
(B.N.DHOUNDIYAL)
MEMBER(A)

S.K.D
(S.K.DHAON)
VICE-CHAIRMAN(J)